

of the aforementioned officers is dispensed with. Nevertheless, it is observed that the Banks, which act in fiduciary capacity and is custodians of deposits made by the public at large, they should be vigilant that the cause regarding the defaults made by the debtors/Personal Guarantors are followed up vigilantly.

List on 09.09.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)